

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI
BENCH-IV

Company Petition No. (IB) 173 (ND)/2020

(Under Section 7 of the Insolvency and Bankruptcy Code, 2016)

In the matter of:

TATA CAPITAL FINANCIAL SERVICES LIMITED

... FINANCIAL CREDITOR

VERSUS

SAMMI ELECTRONICS INDIA PRIVATE LIMITED & ANR.

...CORPORATE DEBTOR:

CORAM:

SH. DHARMINDER SINGH, HON'BLE MEMBER (J)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (T)

Order Delivered on: 24.05.2022

ORDER

PER: MS. SUMITA PURKAYASTHA, MEMBER (TECHNICAL)

1. The Tata Capital Financial Services Limited has filed the instant application under Section 7 of the Insolvency and Bankruptcy Code, 2016 (for brevity 'the Code') read with rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for brevity 'the Rules') with a prayer to trigger Corporate Insolvency Resolution Process in respect of

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Respondent Company M/s. Sammi Electronics India Private Limited, referred to as the Corporate Debtor.

2. It is appropriate to mention that the applicant M/s. Tata Capital Financial Services Limited is a company registered under the provisions of the erstwhile Companies Act, 1956 on 19.11.2010 having its registered office situated at 11th Floor, tower-A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. Mr. Srinivas Kodiyal, duly authorized on behalf of Applicant vide Resolution dated 22.12.2017 and Letter of Authority dated 28.12.2017, has preferred the present application on behalf of the applicant for initiation of insolvency resolution process against the Respondent Corporate Debtor.
3. The Respondent Company M/s. Sammi Electronics India Private Limited is company incorporated on 20.12.2000 under the provisions of the Companies Act, 2013, (CIN No. U74899DL2000PLC108936) against whom initiation of Corporate Insolvency Resolution Process has been prayed for, having its registered office situated at 803A, Devika Tower, 6, Nehru Place, New Delhi-110019. Since the registered office of the Respondent Corporate Debtor is in New Delhi, this Tribunal having territorial jurisdiction over the NCT of Delhi is the Adjudicating Authority in relation to the prayer for initiation of Corporate Insolvency Resolution Process in respect of

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respondent corporate debtor under sub-section (1) of Section 60 of the Code.

4. The case of the Applicant precisely is that the corporate debtor had availed financial facility from the financial creditor, Tata Capital Financial Services Limited by way of loan agreement dated 31.08.2012. The Corporate Debtor has agreed to repay the amount but the Corporate Debtor has defaulted in payment of the said loan. Therefore, as per part IV of the application it is claimed that a sum of Rs. 2,30,87,069/- is due and payable by the respondent company.
5. Despite service of notice none appeared on behalf of the Corporate Debtor and the Corporate Debtor was proceeded ex-parte vide order dated 27.01.2017 passed by this Tribunal.
6. Sub-section (3) (b) of Section 7 mandates the financial creditor to furnish the name of an Interim Resolution Professional. In compliance thereof the Applicant has proposed the name of Mr. Kapil Dev Taneja, for appointment as Interim Resolution Professional having registration number IBBI/IPA-003/IP-N00069/2017-2018/10547 resident of 56-C/BB, Janakpuri, New Delhi-110058 with email - id kapildtaneja@gmail.com . Mr. Kapil Dev Taneja has agreed to accept the appointment as the interim resolution professional and has signed a communication in Form 2 in terms of Rule 9(1) of the Insolvency

and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. There is a declaration made by him that no disciplinary proceedings are pending against him in Insolvency and Bankruptcy Board of India or elsewhere. In addition, further necessary disclosures have been made by Mr. Kapil Dev Taneja as per the requirement of the IBBI Regulations. Accordingly, it is seen that the requirement of Section 7 (3) (b) of the Code has been satisfied.

7. The Applicant has placed following documents on record to prove its claim:

- i. Copy of Authorization letter dated 28.12.2017 and Board Resolution dated 22.12.2017
- ii. Copy of Memorandum of Deposit of Title Deeds dated 29.02.2012
- iii. Copy of loan agreement dated 31.08.2012 for loan of 20 crores.
- iv. Copy of Memorandum dated 31.08.2012 regarding extension of mortgage by deposit of title deeds.
- v. Copy of Deed of Guarantee dated 03.09.2012 executed by the corporate debtor towards the loan of 20 crore.
- vi. Copy of Statement of working computation.
- vii. Copy of Charge Documents
- viii. Copy of Demand notices dated 19.05.2016, 06.06.2016 and 12.09.2016 for payment of outstanding dues.
- ix. Copy of Claim submitted before Official Liquidator.
- x. Copy of Arbitral Award dated 11.10.2018
- xi. Statement of Dues along with Certificates.

8. Needless to say, that an application under Section 7 of the Code is maintainable if the debt is proved to be due and there is default. In view of the Section 4 of the Code, the moment default is of Rupees one hundred lakhs or more, an application to trigger Corporate Insolvency Resolution Process under the Code is maintainable.
9. The Applicant clearly comes within the definition of Financial Creditor. The material placed on record as stated in the paras above further confirms that respondent has debt due and has committed default in repayment of the outstanding financial debt. On a perusal of Form – I filed under Section 7 of the Code read with Rule 4 of the Rules shows that the form is complete and there is no infirmity in the same. It is also seen that there is no disciplinary proceeding pending against the proposed Interim Resolution Professional.
10. We are satisfied that the present application is complete in all respect. The applicant financial creditor is entitled to move the application against the corporate debtor in view of admitted outstanding financial debt and default of the same by the corporate debtor. The default in repayment of the financial debt is not refuted by the Corporate Debtor.
11. As a sequel to the above discussion and in terms of Section 7 (5) (a) of the Code, the present **application is hereby, admitted.**

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12. Mr. Kapil Dev Taneja, having registration number IBBI/IPA-003/IP-N00069/2017-2018/10547 is appointed as an Interim Resolution Professional for corporate debtor.

13. In pursuance of Section 13 (2) of the Code, we direct that public announcement shall be made by the Interim Resolution Professional immediately (3 days as prescribed by Explanation to Regulation 6(1) of the IBBI Regulations, 2016) with regard to admission of this application under Section 7 of the Insolvency & Bankruptcy Code, 2016.

14. We direct the applicant Financial Creditor to deposit a sum of Rs. 2 Lakhs with the Interim Resolution Professional namely Mr. Kapil Dev Taneja to meet out the expenses to perform the functions assigned to him in accordance with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016. The needful shall be done within three days from the date of receipt of this order by the Financial Creditor. The said amount however is subject to adjustment towards Resolution Process cost as per applicable rules.

15. We also declare moratorium in terms of Section 14 of the Code. The necessary consequences of imposing the moratorium flows from the provisions of Section 14 (1) (a), (b), (c) & (d) of the Code.

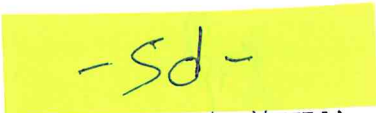
Thus, the prohibitions as per proviso (a) to (d) of Section 14 (1) of the Code are imposed

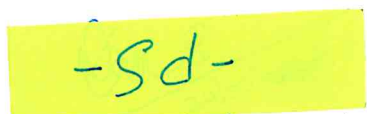
16. It is made clear that the provisions of moratorium shall not apply to transactions which might be notified by the Central Government or the supply of the essential goods or services to the Corporate Debtor as may be specified, are not to be terminated or suspended or interrupted during the moratorium period. In addition, as per the Insolvency and Bankruptcy Code (Amendment) Act, 2018 which has come into force w.e.f. 06.06.2018, the provisions of moratorium shall not apply to the surety in a contract of guarantee to the corporate debtor in terms of Section 14 (3) (b) of the Code.

17. The Interim Resolution Professional shall perform all his functions contemplated, inter-alia, by Sections 15, 17, 18, 19, 20 & 21 of the Code and transact proceedings with utmost dedication, honesty and strictly in accordance with the provisions of the Code, Rules and Regulations. It is further made clear that all the personnel connected with the Corporate Debtor, its promoters or any other person associated with the Management of the Corporate Debtor are under legal obligation under Section 19 of the Code to extend every assistance and cooperation to the Interim Resolution Professional as may be required by him in managing the day-to-day affairs of the 'Corporate Debtor'. In case there is any violation committed by

the ex-management or any tainted/illegal transaction by ex-directors or anyone else, the Interim Resolution Professional would be at liberty to make appropriate application to this Tribunal with a prayer for passing appropriate orders. The Interim Resolution Professional shall be under duty to protect and preserve the value of the property of the 'Corporate Debtor' as a part of its obligation imposed by Section 20 of the Code and perform all his functions strictly in accordance with the provisions of the Code, Rules and Regulations.

18. The office is directed to communicate a copy of the order to the Financial Creditor, the Corporate Debtor, the Interim Resolution Professional and the Registrar of Companies, NCT of Delhi & Haryana at the earliest possible but not later than seven days from the date of pronouncement of the order.


(SUMITA PURKAYASTHA)
MEMBER (T)


(DHARMINDER SINGH)
MEMBER (J)